



**The Gazette of Meghalaya**  
**EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

---

No. 63

Shillong, Monday, March 24, 2025

3<sup>rd</sup> Chaitra, 1947 (S. E.)

---

**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

-----  
**NOTIFICATION**

The 24<sup>th</sup> March, 2025

**No.LL(B)200/84/307.** – The Contingency Fund of Meghalaya (Amendment) Act, 2025 (Act No. 3 of 2025) is hereby published for general information.

**MEGHALAYA ACT NO. 3 OF 2025**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 20<sup>th</sup> March, 2025.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24<sup>th</sup> March, 2025.*

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2025****An****Act****further to amend temporarily the Contingency Fund of Meghalaya Act, 1972****Be it enacted by the Legislature of the State of Meghalaya in the Seventy Sixth Year of the Republic of India as follows:-****Short title and  
Commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2025.
- (2) It shall be deemed to have come into force on and from the 7<sup>th</sup> February, 2025.

**Amendment of  
Proviso to Section 2  
of Meghalaya Act 5  
of 1972**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing *proviso*, the following new *proviso* shall be substituted, namely,--

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2025 and ending the 31<sup>st</sup> March, 2025, this section shall have effect subject to the modification that for the word “rupees five hundred and five crore” the words ‘one thousand and five crore’ shall be substituted with effect from 7<sup>th</sup> February, 2025.

**Repeal and saving of  
Ordinance No. 3 of 2025**

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2025 (Ordinance No. 3 of 2025) is hereby repealed.
- (2) Notwithstanding such repeal, any action taken or anything done under the Ordinance so repealed, shall be deemed to have been taken or done under the provisions of this Act.

**D. LYNGDOH,**  
Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.